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BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2

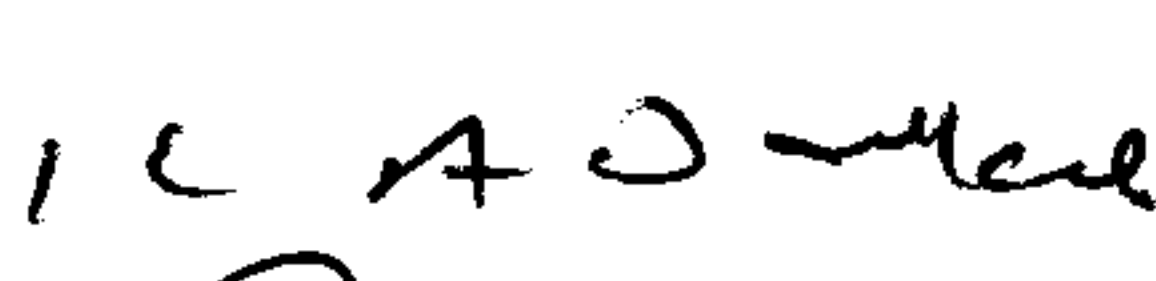

C.P.(I.B) No. 720/NCLT/AHM/2019

Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.03.2020

Name of the Company: Torrecid India Pvt Ltd
V/s
Kethos Tiles Pvt Ltd

Section : Section 9 of the Insolvency and Bankruptcy Code

| <u>S.NO.</u> | <u>NAME (CAPITAL LETTERS)</u> | <u>DESIGNATION</u> | <u>REPRESENTATION</u> | <u>SIGNATURE</u> |
|--------------|-------------------------------|--------------------|-----------------------|---|
| 1. | KUNJAL DALAL | PCS | Respondent |  |
| 2. | Wali Haider Zardi | | petitioner |  |

ORDER

The Respondent is represented through learned PCS.

One Mr. Wali Haider filed a withdrawal application for withdrawal of CP (IB) 720/2019 claiming himself to be the authorized signatory.


On perusal of the records, it is found that the application under Section 9 of the IB Code being numbered as CP (IB) 720/2019 is filed by Mr. Wali Haider being authorized signatory in view of the board resolution passed on 20.06.2019, which said board resolution is annexed at page no.140 of the application.

In view of the said authorization, the withdrawal pursis so filed by Mr. Wali Haider is allowed.

Accordingly, **CP(IB) 720/2019** is dismissed as withdrawn.


CHOCKALINGAM THIRUNAVUKKARASU
MEMBER TECHNICAL

Dated this the 12th day of March, 2020


MANORAMA KUMARI
MEMBER JUDICIAL